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MCRC-44747-2025

IN THE HIGH COURT OF MADHYA PRADESH  
AT INDORE

BEFORE

HON'BLE SHRI JUSTICE HIMANSHU JOSHI

ON THE 1<sup>st</sup> OF OCTOBER, 2025

MISC. CRIMINAL CASE No. 44747 of 2025

*MUNNALAL*

*Versus*

*THE STATE OF MADHYA PRADESH*

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Appearance:

Shri Subodh Choudhary - Advocate for the petitioner [P-1].

Shri Virendra Khadav - Govt. Advocate for the respondent/State.  
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ORDER

This is the first application filed by the applicant under Section 483 of Bharatiya Nagarik Suraksha Sanhita, 2023 for grant of regular bail relating to FIR/Crime No.245/2025 registered at Police Station - Kukdeshwar, District - Neemuch for the offence punishable under Sections 34(2) of M.P. Excise Act, 1915. Applicant is in custody since 14.09.2025.

2. Learned counsel for the applicant has submitted that the applicant is innocent and has been falsely implicated in the case on the basis that 60 bulk litres country made illicit liquor has been seized from the possession of the applicant. The applicant is in custody since 14.09.2025. The case is triable by the Judicial Magistrate First Class. Trial will take time to be concluded, hence, the applicant be released on bail.

3. Learned counsel for State has opposed the bail application and has submitted that there are two criminal cases registered against the applicant,



however, it is fairly admitted that this the first case registered under Exicse Act.

4. Heard the learned counsel for both the parties and perused the case diary.

6. A perusal of case diary it is reflected that there is a seizure of 60 bulk liters of country made liquor, there is no criminal antecedent of similar nature, coupled with the fact that trial will take time to be concluded, this Court deems it fit to enlarge the applicant on bail. Hence, without commenting anything on the merits of the case, the application is **allowed**.

7. It is directed that **applicant** shall be released on bail on his furnishing a personal bond in the sum of **Rs.50,000/- (Rupees Fifty Thousand Only)** with one solvent surety of the like amount to the satisfaction of the trial Court concerned for his appearance before the said Court on all such dates as may be fixed by that Court in this regard during pendency of trial.

8. It is further directed that the applicant shall comply with the provisions of Section 480(3) of BNSS.

9. Accordingly, Misc. Criminal Case stands disposed of.

C.c. as per rules.

(HIMANSHU JOSHI)  
JUDGE